



2026:DHC:7504



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

% *Date of Decision: 03.09.2026*

CNR No. DLHC010415252026

+ **W.P.(CRL) 2698/2026 & CRL.M.A. 27275/2026**

AMAR UGARSEN BHARADWAJPetitioner

Through: Mr. Madan Prasad Singh, Advocate

versus

STATE NCT OF DELHIRespondent

Through: Mr. Rahul Tyagi, ASC with SI
Shubham Yadav

CORAM: JUSTICE GIRISH KATHPALIA

JUDGMENT (ORAL)

1. Petitioner seeks quashing of Order No. F.18/92/2026/HG/Prisons/7464-66 dated 10.08.2026, whereby his request for being released on parole in order to enable him to file SLP was dismissed, citing Rule 1210(i) of the Delhi Prisons Rules.



2. At the outset, learned ASC, in all fairness, does not oppose this petition, citing various judgments passed by this Court, including in the case titled *Jaswinder Singh vs State of NCT of Delhi*, 2026:DHC:3375.

3. The detailed reasoning has already been recorded in the said judgment of *Jaswinder Singh* (supra), so the same is not being reiterated.

4. Therefore, the impugned order is set aside and the petition is allowed, thereby directing the release of the petitioner on parole for a period of four weeks subject to his furnishing a personal bond in the sum of Rs.10,000/- with one surety in the like amount to the satisfaction of the concerned Jail Superintendent; and also subject to the condition that the petitioner shall furnish his mobile phone number and other details to the local police of his residential area and shall remain accessible by keeping his mobile phone switched on; and also subject to the condition that the petitioner shall furnish a copy of his SLP to the concerned Jail Superintendent at the time of his surrender after completion of his parole.

5. It is also specifically directed that the petitioner shall not try to contact any of the prosecution witnesses in any manner whatsoever. It is also made clear that no extension of parole shall be granted to petitioner on any ground whatsoever.



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6. Copy of this order be sent to the concerned Jail Superintendent for compliance. Accompanying application also stands disposed of.

**GIRISH KATHPALIA
(JUDGE)**

SEPTEMBER 03, 2026/as